

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH

Excise Appeal No. 89305 of 2013
In
Excise Cross Objection Application No. 91212 of 2013
(On behalf of Respondent)

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/724/13-14 dated 30.07.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur.)

Commissioner of Central Excise, NagpurAppellant
Kendriya Utpad Shulka Bhavan,
Telangkhedi Road, Civil Lines,
Post Box No. 81, Nagpur – 440 001

VERSUS

M/s. Umred Agro Complex Ltd.Respondent
Suhas 64, Bajaj Nagar,
Nagpur, Maharashtra - 440 010

APPERANCE:

Shri Vinod S. Chettiparambil, Assistant Commissioner, Authorised Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85921/2024

Date of Hearing: 09.09.2024
Date of Decision: 09.09.2024

PER: DR. SUVENDU KUMAR PATI

Learned Authorised Representative for the Appellant-Department is present. In submitting a copy of letter received from the concerned Commissioner i.e. present Appellant, he requests for withdrawal of appeal on monetary ground as the disputed amount

involved in this appeal is only ₹16,78,241/- which is below the threshold prescribed for continuance of appeal before this Tribunal as per the litigation policy of the Government of India.

2. Respondent is absent. Since Appellant is seeking withdrawal of the appeal on monetary limitation, we allow the same and dismiss it as withdrawn.

3. Cross objection application filed by the Respondent stands disposed of.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad